

following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Indian Telegraph (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1842 in the Gazette of India, dated the 18th December, 1965.
- (ii) The Indian Telegraph (Amendment) Rules, 1966 published in Notification No. G.S.R. 75 in Gazette of India, dated the 8th January, 1966.

[Placed in Library. See No. LT-5439/66.]

FORMATION AGREEMENT FOR ESTABLISHMENT OF AN OIL REFINERY AT MADRAS ETC.

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:—

- (i) Formation Agreement between Government of India and National Iranian Oil Company & AMOCO India Incorporated of U.S.A. for establishment of an Oil Refinery at Madras, dated 18th November, 1965. [Placed in Library. See No. LT-5440/66].
- (ii) Crude Oil Sales agreement between Government of India and National Iranian Oil Company and PAN American International Oil Company for sale of crude oil to Madras Refineries Limited, dated 18th November, 1965. [Placed in Library. See No. LT-5441/66].
- (iii) (a) Annual report of Fertilisers and Chemicals, Travancore Limited, for the year 1964-65, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by Government on the working of the above company.

[Placed in Library. See No. LT-5442/66].

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) (THIRD AMENDMENT) REGULATIONS ETC.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): Sir, I beg:

- (1) to re-lay on the Table—

- (i) A copy of the Union Public Service Commission (Exemption from Consultation) (Third Amendment) Regulations, 1965, published in Notification No. G.S.R. 1672 in Gazette of India dated the 20th November, 1965, under clause (5) of Article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-5324/65].
- (ii) A copy of Notification No. G.S.R. 1673 published in Gazette of India dated the 20th November, 1965 making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5325/65].

(2) to lay on the Table a copy each of the following notifications making certain amendments to the Indian Administrative Service (Pay) Rules 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) G.S.R. 1716 published in Gazette of India dated the 27th November, 1965.
- (ii) G.S.R. 1718 published in Gazette of India dated the 27th November, 1965.

[Shri Hathi]

- (iii) G.S.R. 1763 published in Gazette of India dated the 4th December, 1965.
- (iv) G.S.R. 1764 published in Gazette of India dated the 4th December, 1965.
- (v) G.S.R. 1765 published in Gazette of India dated the 4th December, 1965.
- (vi) G.S.R. 1766 published in Gazette of India dated the 4th December, 1965.
- (vii) G.S.R. 1767, published in Gazette of India dated the 4th December, 1965.
- (viii) G.S.R. 1796 published in Gazette of India dated the 11th December, 1965.
- (ix) G.S.R. 1949 published in Gazette of India dated the 18th December, 1965.

[Placed in Library. See No. LT-5446/66].

(3) A copy of the Kerala Escheats and Forfeitures Rules, 1965, published in Notification No. S.R.O. 184/65 in Kerala Gazette dated the 4th May, 1965 under sub-section (3) of section 17 of the Kerala Escheats and Forfeitures Act, 1964 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5444/66.]

(4) A copy of the Kerala Fire Force Rules, 1965, published in Notification No. G.O.Ms No. 406/65 in Kerala Gazette dated the 8th November, 1965 under sub-section (3) of section 35 of the Kerala Fire Force Act, 1962 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5445/66].

(5) A copy of the Indian Police Service (Uniform) Amendment Rules, 1965, published in Notification No. G.S.R. 1717 in Gazette of India dated the 27th November, 1965 as amended by Notification No. G.S.R. 12 published in Gazette of India dated the 1st January, 1966 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5446/66].

NAVY (SNROLMENT) REGULATIONS, 1965

The Minister of Defence (Shri Y. B. Chavan): On behalf of Shri A. M. Thomas, I beg to relay on the Table a copy of the Navy (Enrolment) Regulations, 1965, published in Notification No. S.R.O. 359 in Gazette of India dated the 30th October, 1965, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-5172/65].

NOTIFICATIONS UNDER SECTION 24 OF THE PERSONAL INJURIES (COMPENSATION INSURANCE) ACT.

The Deputy Minister of Planning (Shri D. R. Chavan): On behalf of Shri Shah Nawaz Khan I beg to lay on the Table a copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963.

- (i) The Personal Injuries (Compensation Insurance) Amendment Rules, 1965, published in Notification No. S.O. 77 in the Gazette of India dated the 1st January, 1966.
- (ii) The Personal Injuries (Compensation) Insurance Amendment Scheme, 1965, published in Notification No. S.O. 78 in the Gazette of India dated the 1st January, 1966.

[Placed in Library. See No. LT-5447/66].

12.25 hrs.

STATEMENT RE. SITUATION ON INDIA-CHINA BORDER

The Minister of Defence (Shri Y. B. Chavan): Sir, I last dealt with the situation on the borders with China on